IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3787 of 2020

Rahul Kumar. .. ...**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Bacha Babu Mistry, Advocate
For the State : A.P.P.

02/8.7.2020 Heard the parties.

So far as court fees etc. are concerned, learned counsel for the petitioner undertakes to deposit the same once the situation normalizes. As regards defect no. 9 (i) to 9 (iii) are concerned, same are ignored.

The petitioner is an accused in connection with Special POCSO Case No. 11 of 2020 arising out of Bokaro Mahila P.S. Case No. 36 of 2019.

It has been alleged that the informant and the petitioner were knowing each other since long and one day the petitioner called her to the temple and put vermilion on her forehead. On the same day when the parents of the informant went outside for work, petitioner had come and had established physical relationship with her. This act was subsequently repeated. However for the last one month, petitioner had stopped talking to the informant. In 164 Cr.P.C. statement of the victim, she has supported the occurrence.

It appears that the petitioner is already a married person having three children. Although learned counsel for the petitioner has submitted that there was a long standing dispute between the petitioner and the father of the informant regarding mobiles and that on account of the same the petitioner has been falsely implicated but in view of consistent statement of the informant and the fact that the petitioner is a married person having three children, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-